

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-987(ND)/2019
IA/3147/2023, IA/1532/2024

IN THE MATTER OF:

Ms. Rita Kapur

...PETITIONER

Vs.

M/s. Invest Care Real Estate LLP

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Adv. Ranvir Singh.

For the RP

:Adv. Aasheesh Gupta, Adv.
Harshit Agarwal, Adv. Sankalp
Srivastava.

For the Respondent/Corporate Debtor :

ORDER

IA/3147/2023

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of RP is present and submitted that they have filed their reply by way of additional affidavit, however the same is not reflected on the e-portal. Ld. Counsel for the RP may approach the Registry, so that the same appears on the e-portal. List the matter on **20.05.2024** alongwith IA/1532/2024.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)